



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 15th of December, 2016

SRO 398 - In exercise of powers conferred by section 3 of the Jammu and Kashmir Commission of Inquiry Act, 1962 and in partial modification of notification SRO 176 dated 20th June, 2014, notification SRO 473 dated 30th October, 2014, notification SRO 40 dated 9th February, 2015 and notification SRO 91 dated 25th March, 2015, notification SRO 266 dated 08th August, 2015 and notification SRO 104 dated 31st March, 2016, the Government hereby extends the term of the Commission of Inquiry upto 31st December, 2016 with effect from the date of expiry of its last term viz 30-06-2016.

By order of the Government of Jammu and Kashmir.

SM
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA.

NO: LD (A) 2010/53

Dated: 15 -12-2016.

Copy to the:-

1. Mr. Justice M. L. Koul, retired Judge, J&K High Court with the request to complete the inquiry and submit the report by or before 31st December, 2016.
2. Principal Secretary to Government, Home Department.
3. Director General of Police, J&K, Jammu.
4. Director Information, J&K, Jammu.
5. Registrar, Commission of Inquiry.
6. General Manager, Government Press, Jammu.
7. SRO Section, Department of L, J& PA (w.7.s.c).

fscg/hm
15.12.16
(Ashish Gupta)
Assistant Legal Remembrancer,
Department of LJ&PA
15.12.2016